

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'B' NEW DELHI**

**BEFORE MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
AND  
DR. B. R. R. KUMAR, ACCOUNTANT MEMBER**

**I.T.A. No. 2083/DEL/2019 (A.Y 2013-14)**

**(THROUGH VIDEO CONFERENCING)**

Contentra Technologies India Pvt. Ltd. D-103, Okhla Industries Area Phase-1, New Delhi PAN : AADCP7890D <b>(APPELLANT)</b>	Vs	ITO Ward-6(3) New Delhi <b>(RESPONDENT)</b>
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<b>Appellant by</b>	<b>Sh. Aditya Chhajed, Adv</b>
<b>Respondent by</b>	<b>Sh. Umesh Takyar, Sr. DR</b>

<b>Date of Hearing</b>	<b>14.10.2021</b>
<b>Date of Pronouncement</b>	<b>14.10.2021</b>

**ORDER**

**PER SUCHITRA KAMBLE, JM**

This appeal is filed by the assessee against order 26/12/2018 passed by CIT(A)-2, New Delhi for assessment year 2013-14.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 05/04/2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned

assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court in both the parties on this 14th day of October, 2021.**

**Sd/-  
(B. R. R. KUMAR)  
ACCOUNTANT MEMBER**

**Sd/-  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

Dated: 14/10/2021  
*R. Naheed \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

